

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 410/TT/2014

Subject : Determination of transmission tariff from DOCO to 31.3.2019 for (A) ICT 500 MVA 400/220 kV Bassi Extension S/S, (B) ICT 315 MVA 400/220 kV Allahabad Extension S/S, (C) ICT 500 MVA 400/220 kV Meerut Extension S/S, (D) 400/220 kV, 105 MVA ICT along with associated bays at Wagoora S/S, (E) 500 MVA, 400/220/33 kV ICT along with associated bays at Ludhiana S/S, and (F) 2 Nos. 220 kV bays at Ludhiana S/S under "Augmentation of Transformers in Northern Region Part-A" in Northern Region

Date of Hearing : 24.11.2014.

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for six assets under "Augmentation of Transformers in Northern Region Part-A". He further requested to grant AFC as provided under Regulation 7(7) of the 2014 Tariff Regulations.

2. The Commission directed the petitioner to submit the following information for the purpose of consideration of the petitioner's prayer for grant of AFC under Regulation



7(7) of the 2014 Tariff Regulations, on affidavit, with copy to all the respondents, within seven days of the issue of this Record of Proceedings:-

- a. Status of commissioning of all the six assets for which the petitioner has claimed tariff on the basis of their anticipated date of commercial operation as 1.11.2014, and trial operation certificates issued by NRLDC for the assets commissioned;

3. The Commission further directed the petitioner to submit the following information for the purpose of determination of final tariff, on affidavit, with copy to all the respondents, by 25.12.2014:-

- a. Status of commissioning of all the assets except Asset-E;
- b. Auditor/ Management certificates and Tariff Forms for the assets, if there is any change in their COD;
- c. Form-12 in respect of all the assets except Asset-E;
- d. Form-9 (Details of allocation of corporate loans to various transmission elements) in respect of all the assets;
- e. Clarification for discrepancy in respect of Asset-D (i.e. 400/220 kV, 105 MVA ICT along with associated bays at Wagoora S/S), and the revised Management Certificate/ Auditor Certificate for cost incurred based on revised COD, if any (The petitioner has submitted requisite Forms as well as Management Certificate for cost incurred/ to be incurred as per anticipated COD as 1.10.2014, whereas the petitioner has claimed the anticipated COD as 1.11.2014 for the Asset in the petition);
- f. COD letter and Auditor Certificate for cost incurred in respect of Asset-E (i.e. 500 MVA ICT along with associated bays at Ludhiana S/S), as the asset has already been declared under commercial operation on 1.4.2014;



g. Documents in support of interest rate and repayment schedule for Proposed Loan deployed for Asset-F (i.e. 2 nos. 220 kV bays at Ludhiana S/S);

h. Reasons for delay along with documentary evidence, if any;

i. Reasons for huge cost variation in Form 5s (Pages 63, 90, 114, 140, 167 and 191 of the petition), along with documentary evidence in respect of the following items:-

Items	Asset wise % in Cost variation					
	A	B	C	D	E	F
Control, Relay & Protection panel	78.8	65.5	64	-	82.2	174.4
Bus-bars/conductor/insulators	44.8	-	-	-	144.2	-
Power control & cables	119.2	142	111.6	-	-	-
Misc. equipment (FF+AC+ battery charging +testing instruments)	-	41	55.1	-	-	-
Foundation for structure	-	-	-	169	22	-
Isolators 420 kV	-	-	-	121.3	41.6	23
Isolators 220 kV	-	-	-	331	-	-
CVT	-	-	-	-	30.4	40
Erection	-	-	-	-	109.7	-
Spares	-	-	-	-	55.6	-
Structure for switchyard	-	-	-	-	-	24

4. The Commission further directed the staff of the Commission to process the matter for consideration of the petitioner's prayer for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)